

HIGH COURT OF CHHATTISGARH : BILASPUR

As per the directions of Hon'ble the Supreme Court given in C.A. 1867/06 in the matter of Malik Mazhar Sultan and Another V/s U.P. Public Service Commission & Ors., 10% of the vacancies in the cadre of District Judge (Entry Level) has to be filled up by promotion through "Limited Competitive Examination" from Civil Judges (Senior Division) having not less than five years of qualifying service as Senior Civil Judge.

Applications are invited in the prescribed format annexed herewith from the eligible Senior Civil Judge having not less than 5 years of qualifying service as Senior Civil Judge for filling up of 01 (One) vacancy in the cadre of District Judge (Entry Level) through limited competitive examination.

The Senior Civil Judges having not less than 5 years of qualifying service as Senior Civil Judges shall only be eligible to appear in the said examination.

The application shall be sent through the concurring District Judges and an advance copy must be sent directly to the Registrar General so as to reach this Registry on or before 10/06/2017. The applications received after 10/06/2017 shall not be entertained.

- Annexed-** 1. Format of application & Identity sheet
2. Scheme of Examination

Registrar General

(The application form must be computer printed or downloaded in A4 size paper)

APPLICATION FOR APPOINTMENT TO THE POST OF DISTRICT JUDGE (ENTRY LEVEL)
THROUGH LIMITED COMPETITIVE EXAMINATION -2017 UNDER RULE 5(1)(b) IN
CHHATTISGARH HIGHER JUDICIAL SERVICE

Roll No.

(For office use only)

Affix latest photo of
size
3.5 x 4.5 c.m.

don't staple or pin
(Similar to that
affixed on
application form)

1. Full name in **BLOCK LETTERS** :.....
2. Father's/Husband's Name :.....
3. Date of Birth :.....
4. Date of appointment as
Civil Judge Class-I :.....
5. Period of service as
Civil Judge Class-I as on 01.01.2017 :.....
6. Place of present posting :.....

Place:.....

Signature of the Applicant

Date:.....

HIGH COURT OF CHHATTISGARH, BILASPUR

IDENTITY-SHEET

District Judge (Entry Level) Through Limited Competitive Examination 2017

Examination Centre
(for office use only)

Roll No

(for office use only)

Date & Time of Examination

Date : 20/08/2017 & Time : Paper-I Law - 8.00 A.M. to 11.00 A.M & Paper-II Law 2.00 P.M. to 5.00 P.M.

(To be filled by candidate)

Candidate's Name :

Father's / Husband's Name:.....

Date of Birth :.....

Gender :.....

Place of present posting :.....

Affix latest photo of
size
3.5 x 4.5 c.m.

don't staple or pin
(Similar to that
affixed on
application form)

Candidate's Signature

Candidate's Signature in Examination Hall

(Paper I LAW)

(Paper II LAW)

Answersheet No.....

Answersheet No.....

Signature of Centre Head / In-charge
(With Seal)

(Signature of the invigilator) (Signature of the invigilator)
(Paper I LAW) (Paper II LAW)

Note :- Before sending the application form along with Identity Sheet the candidate must ensure that the information filled in the Identity Sheet is correct.
Also put his / her Signature in the appropriate space.

Scheme of Examination

Competitive Departmental Examination consisting of 2 papers - 3hours duration each

Competitive Examination:-

- I. Paper – I Law (Maximum marks – 100)**
- (A) The Code of Civil Procedure, 1908
The Indian Evidence Act, 1872
The Limitation Act, 1963
The Chhattisgarh Rent Control Act, 2011 (No.12 of 2012)
(Maximum marks – 25)
- (B) The Code of Criminal Procedure, 1973
The Indian Penal Code, 1860
The Prevention of Corruption Act, 1988
The Chhattisgarh Excise Act, 1915
The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989
The Narcotic Drugs And Psychotropic Substances Act, 1985
(Maximum marks – 25)
- (C) The Transfer of Property Act, 1882
The Indian Contract Act, 1872
The Specific Relief Act, 1963
The Indian Forest Act, 1927
The Wild Life (Protection) Act, 1972
The Environment (Protection) Act, 1986
(Maximum marks – 25)
- (D) Principles of Pleading
Conveyance
The Constitution of India
(Maximum marks – 25)
- II- Paper-II Law (Maximum marks 100)**
- (a) Framing of Issues and writing of Judgment in Civil Cases.
(Maximum marks 40)
- (b) Framing of charges and writing of Judgment in Criminal Cases.
(Maximum marks 40)
- (c) Translation- (Maximum marks 20)
- (i) English to Hindi 10 marks
- (ii) Hindi to English 10 marks
- III-Performance appraisal 30 marks**
- IV -Viva Voce 20 marks**
